

[श्री हरी सिंह]

कुलों हाथों से हरिजनों को देना चाहिये ताकि वह अपना आर्थिक ढांचा ठीक कर सकें। आर्थिक तौर पर अपने पैरों पर खड़े हो सकें।

मेरा यह भी सुझाव है कि हर जिले में एक हरिजन कमेटी होनी चाहिये जिसका सीधा सम्पर्क वहाँ के जिलाधीश और एस० पी० से होना चाहिये। वहाँ के जो चुने हुए नुमाइन्दे हैं, हरिजन एम० एल० ए० और एम० पी० हैं, उस कमेटी के सदस्य होने चाहियें। उनके साथ साथ सार्वजनिक कार्यकर्तों को भी उसमें रखना चाहिये। जिले स्तर पर यह कमेटी हरिजनों पर हुए अत्याचारों, जमीन के बटवारे और हरिजनों के उत्थान के कार्यक्रमों का मासिक जायजा लेती रहे।

अगर सरकार मेरे इन मसिवरों पर गंभीरता से विचार करेगी तो इस समस्या के निपटारे में सहायता मिलेगी, और हरिजनों को शान्तिसे रहने में सहायता मिलेगी। ऊच नीच का भूत भी कमजोर होगा।

SHRI F. H. MOHSIN: I am in agreement with some of the suggestions made by the hon. Member. In some of the States, special cells are being set up by the State Governments to investigate into the complaints made by the SC & ST people about the atrocities committed against them. So far as appointment of officers who are to investigate into the matter is concerned, it is to be determined by the State Government itself. It may be difficult for us to state that IG only should be entrusted with this investigation work. There are many States where this work has already begun and they are investigating into the matter promptly. Where some police Officers have been found guilty or lethargic, serious action has been taken against them. As far as eradication of untouchability is concerned, it is true that at all levels this offence will have to be attended to with the utmost importance. It is also true that it cannot be done by the Government officials and the legislation only but it would require the sympathetic cooperation of the social workers at all levels of the country to see that they are not discriminated against and no atrocities are committed

against them in future. I would welcome the co-operation of all the political parties and their political workers in this behalf,

Whatever information we have got, we have given you. As soon as we get further information from the Bihar Government we will supply that information to the hon. Members.

SOME HON. MEMBR—ROSE]

SHRI SAMAR MUKHERJEE: (Howrah) We have given notices under 377...

MR. SPEAKER: So many of them came under 377. I admitted one.

SHRI S. M. BANERJEE: (Kanpur) I want to make only a submission.

MR. SPEAKER: Not at this stage. You see what is the order of Business and at what stage notice under 377 will come. I have allowed one.

12.45 hrs

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated the 14th April 1975, from S.D.J., Lucknow:

"Shri Mahadeepak Singh Shakya, Member of Parliament, admitted in District Jail, Lucknow, on 14-4-1975 at 18.32 hours, u/s 131/107/116 (3) Cr. P.C. P.S. Hazratganj, Lucknow, by the Court of Additional City Magistrate, Lucknow and remanded upto 26-4-75.

ESTIMATES COMMITTEE

SEVENTIETH AND SEVENTY FIRST REPORT

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports of the Estimates Committee:

- (1) Seventieth Report on Action Taken by Government on the Recommendations contained in their Fiftieth Report on the Ministry of Industries Development-Industrial Licensing